

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 103
Appeal No. 11/252/JPR/2023
Under Section 252 of
Companies Act, 2013

In the matter of:

Department of Income Tax

...Appellant

Versus

Registrar of Companies (Aashutosh Shakti Consultancy Pvt. Ltd.)

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Appellant : Vartika Mehra, Adv.
For the ROC : Pooja Singh, JTA

ORDER

Heard Ms. Vartika Mehra, Adv. appearing on behalf of Mr. Sandeep Pathak, Adv. for the Appellant. Ms. Pooja Singh, JTA appearing on behalf of ROC, Jaipur. Service of the notice has been effected to the Respondent Nos. 2 to 4. Despite service, there is no representation on behalf of the respondents. Registry of this Tribunal was also directed to serve notice to Respondents. Notices were received on behalf of the Respondents. None appears on behalf of the Respondents. Ex-parte proceedings are initiated against the Respondent. Learned counsel for the Appellant is directed to serve the copy of today's proceeding to the Respondents. List the matter on 11.07.2024.

Sd-

(Rajeev Mehrotra)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

June 06, 2024